

State Vs. Vishal @ Pagli  
FIR No. 442/20  
PS: Farsh Bazar  
u/s 379/411 IPC

05.12.2020

Present: Ld. APP for the State .  
Ld. Counse for the applicant.

An Sup. Application has been moved on behalf of Applicant to release the case property i.e. **empty LPG Cylander** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. **empty LPG Cylander** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The Sup. APPLication stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
05.12.2020

State vs. Rahul Bajaj & Ors.

FIR No. 149/19

PS: Farsh Bazar

U/s : 420/406/467/471/120-B IPC

05.12.2020

Present: Ld. APP for the State through Webex.

At request of IO, put up on 07.12.2020.

Let fresh report also be called from IO/SHO concerned for 07.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
05.12.2020

State vs. Uttar Kumar  
Comp. Ref. No. 89570062001681  
PS: Farsh Bazar

05.12.2020

Present: Ld. APP for the State through Webex.

Ld. Counsel for applicant through Webex.

Status report recieved. Copy supplied.

At this stage, learned counsel for applicant wants to withdraw the present application.

In view of the submissions, present application is dismissed as withdrawn.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

  
(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
05.12/2020

Manju Sharma, Vs. A.S Sunita & Other ladies

05.12.2020

Present: None.

Status report received from concerned IO.

Put up for consideration on 11.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
05.12.2020

State Vs. Unknown  
FIR No. 937/20  
PS: Harsh Vihar  
u/s 392/34 IPC

05.12.2020

Present: Ld. APP for the State .  
Ld. Counse for the applicant.

An Sup. Application has been moved on behalf of Applicant to release the case property i.e. **Realme mobile phone** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. **Realme mobile phone** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The <sup>✓</sup>Sub. APPLication stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
05.12.2020

State Vs. Unknown  
FIR No. 00140/20  
PS: Harsh Vihar  
u/s 379IPC

05.12.2020

Present: Ld. APP for the State .  
Ld. Counse for the applicant.

An Sup. Application has been moved on behalf of Applicant to release the case property i.e. **Samsung mobile phone** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. **Samsung mobile phone** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The Sup. APplication stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
05.12.2020

State vs. Gulfam  
FIR No. 937/20  
PS: HV  
U/s 392/34 IPC

05.12.2020

Present: Ld. APP for the State through Webex.  
Counsel for the accused through Webex.  
IO in person through Webex.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused JC since 19.11.2020. Applicant/accused is no more required for purpose of investigation. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars. Hence, it is prayed that accused may be released on bail.

On the other hand, Ld. APP for the State has opposed the bail application.

Heard. Record perused.

As per reply of IO, recovery has been effected.

Considering the fact that the accused is in J/C since 19.11.2020 Recovery has already been effected, There is no previous involvement against the accused. No fruitful purpose shall be served by keeping the accused behind the bar, the applicant/accused is admitted to bail on furnishing personal bond in the sum of Rs. 10,000/- with one local surety in the like amount. The bail application is accordingly disposed of.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
05.12.2020